

MAF No.9/2008

11.12.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. S Sen Gupta, Advocate, present for the appellant.

Shri. K Sunar, Advocate, present for the respondent.

Heard the arguments.

Judgment reserved.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam

11.12.2013

MC (WP(C) No.396/2013
In WP(C)No.20/2013

11.12.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN

Smti. R Dutta, Advocate, present for the writ petitioner.

Shri. R Deb Nath, Advocate, present for the respondent No.2.

Heard.

By means of this application (*Misc. Case No.396/2013*), the applicant (respondent No.1) has sought correction in the order dated 23.10.2013 passed by this Court in *WP(C)No.20/2013*.

The correction sought to be made is clerical in nature as in the second para of the order in place of "**(Late) Probin Banik**", "**(Late) Harish Banik**" has been mentioned inadvertently. It is pointed out that name of husband of the respondent No.1 *Smti. Rita Rajkhowa Banik* was (Late) Probin Banik not (Late) Harish Banik, who was father of said party.

As such, keeping in mind that the error sought to be corrected is clerical in nature, this application (*Misc. Case No.396/2013*) is allowed. Let in the order dated 23.10.2013 passed in *WP(C)No.20/2013* in the first line of the second para expression "*(Late) Harish Banik*" be scored of and its place "*(Late) Probin Banik*" be substituted. Copy if issued be also corrected accordingly. ***Misc. Case No.396/2013*** stands disposed of.

JUDGE
(Hon'ble Mr. Justice S.R. Sen)

CHIEF JUSTICE

Lam

11.12.2013

WA No.8/2011

11.12.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of Ms. Maldini, Advocate holding the brief
for Mr. KC Gautam, counsel for the appellants.

List it after winter vacations.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam

11.12.2013

WA No.17/2012

11.12.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Smti. SG Momin, Advocate, present for the appellant.

Shri. S Dey, Advocate, present for the respondents No.1-3.

Shri. VK Jindal, Senior Advocate assisted by Mr. S Jindal,
Advocate, present for the respondents No.4 & 5.

This is an admitted appeal.

List this appeal for final hearing in due course.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam

11.12.2013

WA No.20/2012

11.12.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. R Choudhury, Advocate, present for the appellant.

Shri. R Gurung, Advocate, present for the respondents No.1-3.

This is an admitted appeal.

List this appeal for final hearing in due course.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam

11.12.2013

WA No.25/2013
In WP(C) No.268/2012

11.12.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of Shri. M Chanda, counsel for the
respondents.

List it after winter vacations.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam

11.12.2013

WA No.31/2012

11.12.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Adjourned at the request of Shri. VK Jindal, Senior counsel for the
respondent No.4.

List it after winter vacations.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam

11.12.2013

WP(C) No.119/2012

11.12.2013

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN**

Shri. SD Upadhaya, Advocate, present for the petitioner.

Shri. R Gurung, Advocate, present for the respondents No.1 & 2.

Shri. M Shangpliang, Advocate, present for the substituted respondents.

Learned counsel for the respondents No.1 & 2 prays for and is allowed further two weeks' time to file the counter affidavit.

List it after two weeks.

**JUDGE
(Hon'ble Mr. Justice S.R. Sen)**

CHIEF JUSTICE

Lam

11.12.2013

WP(C) No.304/2012

11.12.2013

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE S.R. SEN

Adjourned at the request of Shri. AH Hazarika, counsel for the
petitioners.

List it after winter vacations.

JUDGE
(Hon'ble Mr. Justice S.R. Sen)

CHIEF JUSTICE

Lam

11.12.2013